

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 1002/93.

Wednesday, this the 3rd day of September, 1997.

Coram: Hon'ble Shri Justice R.G.Vaidyanatha,
Vice-Chairman,
Hon'ble Shri P.P.Srivastava, Member(A).

U.G.Gade,
C/o.B.Dattamoorthy,
Advocate, 47/4,
Asmita, Tarun Bharat Society,
Chakala, Andheri East,
Bombay - 400 099. ... Applicant.

(By Advocate Shri B.Dattamoorthy)

V/s.

1. The Union of India through the
Secretary, Department of Posts,
Dak Bhawan, New Delhi - 110 001.

2. The Chief Postmaster General,
Maharashtra Circle,
Bombay - 400 001. ... Respondents.

(By Advocate Shri S.S.Karkera)

O R D E R

(Per Shri P.P.Srivastava, Member(A))

The applicant was working in a Group 'B' post from 5.8.1988. The applicant has come before this Tribunal because of his grievance that he was not considered for promotion to the post of Junior Time Scale Group 'A' on local officiating basis w.e.f. 16.8.1996. The applicant has stated that a Group 'B' Officer becomes eligible for Junior Time Scale after completion of 3 years approved service in Group 'B'.

...2.



Therefore, he had become entitled to be posted on local officiating basis in Group 'A' on 6.8.1991. The applicant has further alleged that some of the juniors to the applicant S/Shri K.L.Hongekar and R.B.Joshi were given local officiating arrangement from 4.11.1991 to 23.12.1992. The applicant has further brought out that since he was due for an increment in the month of January he had requested the Administration to consider his case for promotion after he has drawn the increment in his Group 'B' post and therefore, he should have been considered in January, 1992. The applicant has submitted a representation in this connection which is placed at page 27 and 28. As far as the representation at page 28 is concerned, the same is under consideration of the respondents and the final decision has not yet been taken, as has been brought out by the respondents in their reply in para 7.

2. At this stage, therefore, we dispose of this O.A. with a direction to the respondents to consider the representation dt. 20.11.1992 of the applicant and pass a speaking order within a period of three months from the date of receipt of this order. Needless to say that the applicant would be at liberty to approach the Tribunal, if he is so advised and he is aggrieved by the orders of the respondents.

A handwritten signature in black ink, appearing to read 'R.A.H.' followed by a diagonal line.

The O.A. is disposed of with the above orders.

No order as to costs.



(P.P. SRIVASTAVA)
MEMBER(A).



R.G. VAIDYANATHA
VICE-CHAIRMAN